

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition for Special Leave to Appeal (C) No.19687/2019

(Arising out of impugned final judgment and order dated 04-07-2019 in CR No. 4027/2019 passed by the High Court of Punjab & Haryana at Chandigarh)

RAJBIR

Petitioner(s)

VERSUS

SURAJ BHAN & ANR.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.123425/2019-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.123421/2019-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 12-11-2021 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE R. SUBHASH REDDY
HON'BLE MR. JUSTICE HRISHIKESH ROY

For Petitioner(s) Mr. Tarun Gupta, AOR

For Respondent(s) Mr. Sameer Singh, Adv
Ms. Neelam Singh, Adv.
Mr. Sandiv Kalia, Adv.
Mr. Satbir Singh Pillania, Adv.
Mr. Sandeep, Adv.
Dr. Sushil Balwada, AOR

UPON hearing the counsel the Court made the following
O R D E R

In view of letter circulated by learned counsel for the petitioner seeking adjournment, matter is adjourned for four weeks.

(RAJNI MUKHI)
COURT MASTER (SH)

(DIPTI KHURANA)
COURT MASTER (NSH)